



TAMIL NADU GOVERNMENT GAZETTE

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Part IV—Section 1

Tamil Nadu Bills

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**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE
STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 24th March, 2020 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 22 of 2020

A Bill further to amend the Tamil Nadu Co-operative Societies Act, 1983.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy - first Year of the Republic of India as follows:-

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Second Amendment) Act, 2020.

Short title and
commencement.

(2) It shall come into force at once.

Tamil Nadu Act 30
of 1983.

2. In section 89 of the Tamil Nadu Co-operative Societies Act, 1983 (hereinafter referred to as the principal Act), to sub-section (1), the following provisos shall be added, namely:-

Amendment of
section 89.

“ Provided that the period specified in such order may, for special reasons to be recorded in writing by the Registrar, be extended from time to time, but such period as extended, shall not exceed one year in the aggregate:

Provided further that in computing the period referred to in this sub-section, any period during which the election could not be conducted on account of any stay or injunction ordered by any court shall be excluded.”.

3. In section 94 of the principal Act, after the expression “by the board”, the expression “or by the general body, where there is no board” shall be inserted.

Amendment of
section 94.

STATEMENT OF OBJECTS AND REASONS.

Sub-section (1) of section 89 of the Tamil Nadu Co-operative Societies Act, 1983 (Tamil Nadu Act 30 of 1983) provides for appointment of an Administrator to manage the affairs of a registered society for a period not exceeding six months pending constitution of a new board of directors or till the entering upon office by the new board.

2. In certain cases, due to stay or injunction ordered by any court or for various other reasons, election to the board of directors could not be conducted or the new board is unable to enter upon office within the said six months period. It is therefore, considered necessary to extend the period of appointment of an Administrator for a total period not exceeding one year, excluding the period during which the election could not be conducted due to stay or injunction ordered by any court.

3. Further, in a registered society, where there is no board of directors, the general body is empowered to admit any individual eligible for admission as a member of that society as per section 22 (2) of the said Tamil Nadu Act 30 of 1983. But there is no such provision for admission of membership in a joint farming society. It is therefore, considered necessary to empower the general body of a joint farming society also to admit, any eligible person as a member of that society, in the absence of board of directors.

4. The Government have, therefore, decided to amend the said Tamil Nadu Act 30 of 1983 suitably for the above said purposes.

5. The Bill seeks to give effect to the above decision.

SELLUR K. RAJU,
Minister for Co-operation.

Chennai-600 009,
24th March 2020.

K. SRINIVASAN,
Secretary.